

**The Hon'ble Sri Justice C.V.Nagarjuna Reddy**

**Civil Miscellaneous Appeal No.52 of 2015**

-  
**Dated 10.02.2015**  
-

**Between:**

Heinz India Private Limited  
rep. by its Manager-Legal, Ethics and Compliance  
Ms.Priyanka Ramchandran

**...Appellant**

**and**

Wipro Enterprises Limited  
rep. by GVR Chaitanya Sarma  
and 4 others

**...Respondents**

**Counsel for the Appellant: Mr.S.Ravi  
for Mr.S.Srinivasa Iyengar**

**Counsel for respondent No.1: Mr.S.Niranjan Reddy  
for Mr.Avinash  
Desai**

**The Court made the following:**

**Judgment:**

At the interlocutory stage, the Civil Miscellaneous Appeal is taken up for hearing and disposal with the consent of the learned Counsel for the parties.

This Civil Miscellaneous Appeal arises out of *ad interim* order, dated 20-01-2015, as extended on 28-01-2015, in IA.No.68 of 2015 in OS.No.15 of 2005, on the file of the Court of the learned XXV Additional Chief Judge, City Civil Court, Hyderabad.

At the hearing, it has come out that the lower Court has heard the arguments in the IA itself and posted the same for pronouncement of order on 12-02-2015.

Though Mr.S.Ravi, learned Senior Counsel appearing for Mr.S.Srinivasa Iyengar, learned Counsel for the petitioner, has tried to persuade this Court to adjudicate on the legality or otherwise of the *ad interim* order passed by the lower Court, considering the fact that the IA itself was heard and the order is expected to be pronounced shortly, I feel that it is not necessary to decide the appeal on merits. Instead, the lower Court is directed to dispose of the IA by passing appropriate order on 12<sup>th</sup> February, 2015, to which date, the IA is stated to have been posted. If, for any reason, the lower Court could not pronounce the order on that day, it shall positively pronounce the same on 13-02-2015.

Subject to the above direction, the Civil Miscellaneous Appeal is disposed of.

As a sequel to disposal of the Civil Miscellaneous Appeal, CMAMP.No.82 of 2015, filed by the appellant for interim relief, is disposed of as infructuous.

---

**(C.V.Nagarjuna Reddy, J)**

**Dt: 10<sup>th</sup> February, 2015**

**Note:  
Registry shall forthwith communicate  
this order to the lower Court**

**B/o  
LUR**